

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

In the matter of:

70/ND/2016

Government of Rajasthan

...Petitioner

v.

M/s..Man Industrial Corporation Ltd. & Ors.

...Respondent

SECTION: U/S. 397/398.

Coram

Order delivered on 12.12.2017

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the petitioner:
Respondent

-
Anju Jain & Siddharth Patra, Advs.

ORDER

On behalf of the Id. Advocate for the petitioner, a short adjournment is sought for. However, the same is opposed by the Id. Counsel for the respondent. It is also brought to the notice of this Tribunal that Id. Counsel for the respondent is required to travel from Rajasthan to Delhi for each of the hearings. It is also brought to the notice of this Tribunal that on 7.11.2017 a last opportunity was granted to the petitioner to prosecute the petition by the Hon'ble Principal Bench. Taking into consideration the above representation this Tribunal is of the view that it will be fair to impose a cost of Rs.5,000/- to be paid by the petitioner to the Id. Counsel for the respondent. Let the matter be adjourned to 25th January, 2018.

Sd/-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)
KCS

Sd/-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)